employment on demand fir being implemented in 218, 250, 340 blocks of Maharashtra, Orissa and Madhya Pradesh respectively. Apart from this, JRY is also udner implementation in all over the country including these States.

(c) In the case of Orissa considering the kind of racute poverty prevailing in three districts i.e. Koraport, Bolangir and Kalahandi, a long term action plan has been prepared by the State Government of tackle poverty in these districts on a time bound manner. To ameliorate living condition of poor people, poverty alleviation schemes like Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) and Integrated Rural Development Programme (IRDP) are being implemented in the country including the States Maharashtra, Orissa and Madhya Pradesh.

## Factories in residential Colonies of Delhi

- 3904. SHRI GYAN RANJAN: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a large number of fabrication and allied factories are being run unauthorisedly in some residential colonms of Delhi, causing a great nuisance and hardships to the residents;
- (b) if so, the number of such factories running in residential colony of Govind Puri;
- (c) whether Government have issued licences for these factories: and
- (d) if not, what steps are being taken for closing down these factories and for shifting them to the industrial areas:?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT) (DR. U. VENKATESWARLU): (a) Yes, Sir.

- (b) As per the survey conducted by MCD in 1995, approximately 589 such factories are running in Govind Puri.
- (c) Licences have been issued by MCD in 98 cases.

(d)At present no licence is being issued/renewed to any industry in residential area by MCD as per the order of the Supreme Court. The Chief Secretary, Government of NCT of Delhi has constituted a High Power Committee under the Chairmanship of Principal Secretary-Cum-Commissioner (Industries) to consider cases, for gram of permission to run industries in residential areas as per the orders of the Supreme Court. The industries operating in residential areas which fail to obtain the No Obejction Certificate from the High Power Committee shall be stopped from operating in the Residential areas with effect from 1.1.97.

## Clearance of Power Projects of Gujarat

3905. SHRI AHMED PATEL: Will the PRIME MINISTER be pleased to state:

- (a) the number of proposals received by Government from the Gujarat Government for setting up of power projects during the last three years for according techno-economic clearance of Central Electricity Authority, giving the year-wise details thereof:
- (b) whether Government have cleared all the proposals received from the State;
  - (c) if not, the reasons therefor; and
- (d) what action Government have taken to expedite clearance of those proposals?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE **MINISTRY** OF NON-CONVENTIONAL **ENERGY SOURCES** S. VENU-(DR. GOPALACHARI): (a) to (d) 14 Proposals for setting up of thermal power projects have been received in the Central Electricity Authority (CEA) from the Government of Gujarat/Private Companies duting the last 3 years. The year wise details of these projects